

BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1

IA 944 of 2020 in CP(IB) 619 of 2019

Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)  
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE  
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.02.2021

Name of the Company: Mahanand Thakur Proprietor of Smart Secure  
Solutions  
V/s  
Vansh Exports Pvt Ltd

Section: Rule 11 of NCLT, 2016/9 of the Insolvency and Bankruptcy Code, 2016

**ORDER**

Learned Counsel Mr. Kamal Lokhandwala appeared for Resolution Professional/

Learned IRP Mr. Nimai Gautam Shah appeared.

IA 944 of 2020 is filed for withdrawal of main CP by the IRP. He did not receive claim inspite of our notice, original Operational Creditor did not appear. Matter appears to be settled. Hence, IA 944 of 2020 a.w. main CP(IB)619 of 2019 stands disposed-off.

Accordingly, IA 944 of 2020 a.w. main CP(IB)619 of 2019 stands disposed-off.

(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

Dated this the 8th day of February, 2021

Prakash

(MADAN B. GOSAVI)  
MEMBER (JUDICIAL)